



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No.8253/2020  
(SWP No.2696/2011)

Thursday, this the 25<sup>th</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd, Jamshed, Member (A)**

Mumtaza Akther, aged 28 yrs  
D/o Abdul Khaliq Dar,  
R/o Jagerpora Handwara  
Distt. Kupwara

...Applicant  
(*Nemo* for applicant)

### **Versus**

1. State of J&K through  
Principal Secretary to Government  
Health Department, Civil Sectt.,  
Srinagar/Jammu.
2. District Development Commissioner-  
cum-Chairman, NRHM, Kupwara.
3. Chief Medical Officer, Kupwara.

..Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)

### **ORDER (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

Mr. Rajesh Thappa, learned Deputy Advocate General submits that the T.A. has become infructuous on account of the fact that the relief granted in the interim order dated 22.12.2011 passed by the Hon'ble High Court of Jammu & Kashmir was

implemented and the respondents would not intend to disturb the same.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.



**( Mohd. Jamshed )**  
Member (A)

**( Justice L. Narasimha Reddy )**  
Chairman

**March 25, 2021**  
/vv/sunil/ ankit/